

ASSAM ACT VIII OF 1952

THE ASSAM STATE LEGISLATURE MEMBERS (REMOVAL OF DISQUALIFICATIONS) (AMENDMENT) ACT, 1952

(Passed by the Assembly)

(Received the assent of the Governor on the 8th October 1952)

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An

Act

further to amend the Assam State Legislature Members (Removal of Disqualifications) Act, 1950

Preamble. Whereas it is expedient to amend the Assam State Legislature Members (Removal of Disqualifications) Act, 1950, hereinafter called the "Principal Act," in the manner hereinafter appearing ;

It is hereby enacted as follows :—

Short title, extent and commencement. 1. (1) This Act may be called the Assam State Legislature Members (Removal of Disqualifications) (Amendment) Act, 1952.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Insertion of new items in the Schedule to the Principal Act. 2. In the Schedule to the principal Act, after item 6, the following items shall be inserted, namely :—

"7. The office of Chairman, Vice-Chairman or members of any Committee, Board or authority appointed by the Government of India or the Government of any State specified in the First Schedule to the constitution of India.

8. Any office under the Government which is not a whole time office remunerated either by salary or fees.

9. The office of the Chief Executive Member and the other Executive Members of a District Council in an Autonomous District and of the members nominated to such a District Council by the Governor."